

(2025) 05 MEG CK 0519
In the Meghalaya High Court
Case No : Writ Petition (C). No. 44 Of 2025

Wanna D. Sangma @ Wanmi & Anr.

APPELLANT

Vs

G.H.A.D.C. & Ors.

RESPONDENT

Date of Decision : 09-05-2025

Acts Referred:

Citation : (2025) 05 MEG CK 0519

Hon'ble Judges : H. S. Thangkhiew, J

Bench : Single Bench

Advocate : L.D. Sangma, E. Dkhar, G.Ch. Marak

Judgement

H.S. Thangkhiew, J

Ms. L.D.Sangma, learned counsel for the petitioner submits that during the pendency of the instant writ petition, an order dated 04-04-2025 had been issued by the District Council respondents rectifying the names of the parties concerned. She prays that she may be allowed to bring the same on record by way of an affidavit. Prayer is allowed.

Ms. E.Dkhar, learned counsel for the respondents No. 1 & 2 and Ms. G.Ch. Marak, learned counsel for the respondent No. 5 pray for and are allowed further two weeks' time to file their respective affidavits.

List this matter on 28-05-2025.